

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

OA No. 30 of 2002

Monday, this the 8th day of March, 2004

CORAM

**HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER**

1. T.N. Vasudevan,
S/o late Krishnan Nair,
Sub Record Officer,
RMS 'EK' Division, Kunnamkulam,
residing at Geethanjali, Kadavallur PO,
Thrissur - 680 543Applicant

[By Advocate Mr. O.V. Radhakrishnan]

Versus

1. Chief Post Master General,
Kerala Circle,
Thiruvananthapuram - 695 033

2. Director of Postal Services (Head Quarters),
Office of the Chief Postmaster General,
Kerala Circle, Thiruvananthapuram - 695 033

3. Union of India, represented by its
Secretary, Ministry of Communication,
Dak Bhavan, New Delhi.

4. Purushothaman Nair K.P,
Head Sorting Assistant, Trivandrum RMS '2B'
RMS 'TV' Division,
Thiruvananthapuram - 695 023Respondents

[By Advocate Mr. M. Rajendrakumar, ACGSC (R1 to R3)]
[By Advocate Mr. Thottathil B Radhakrishnan (R4)]

The application having been heard on 8-3-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

It is stated by the learned counsel for the applicant
that in view of the fact that the applicant has since been
promoted as HSG-I, there is no subsisting grievance and that,
therefore, the applicant may be permitted to withdraw the
Original Application. Shri M.Rajendrakumar, learned ACGSC and
Shri Thottathil B Radhakrishnan, learned counsel for the 4th

Q,

..2..

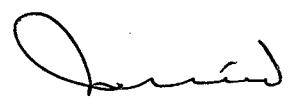
respondent have no objection in disposing of the matter on the basis of the submission made by the learned counsel for the applicant.

2. On the strength of the submission made by the learned counsel for the applicant that the grievance of the applicant has been fully redressed, the Original Application is dismissed as withdrawn. No costs.

Monday, this the 8th day of March, 2004



K.V. SACHIDANANDAN
JUDICIAL MEMBER



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

Ak.